

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

202. IA/1087/2024 IN C.P. (IB)/664(MB)2022

**IN THE MATTER OF**

IDBI Trusteeship Services Limited

Vs

Skil Shipyard Holdings Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 02.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant/RP:  
For the Intervenor:

Ms. Abha Patel (PH)  
Adv. Viraj Parikh (VC)

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**ORDER**

**I.A. 1087/2024**

The Ld. Counsel appearing on behalf of the Suspended Directors pray for short accommodation so as to ensure that the application filed by him be taken up along with the present application. In view of the request made, adjourned to **03.05.2024.**

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)